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**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

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**ORDER SHEET**

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**ORDERS OF THE TRIBUNAL**

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30.08.2012

OA No. 411/2012

Mr. Ram Ratan Gurjar, Proxy counsel for  
Mr. P.S. Sharma, Counsel for applicant.

Heard learned counsel for the applicant.

The OA is disposed of by a separate order.

*Anil Kumar*

(Anil Kumar)  
Member (A)

*J. S. Rathore*

(Justice K.S.Rathore)  
Member (J)

*ahq*

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
JAIPUR BENCH, JAIPUR.

Jaipur, the 30<sup>th</sup> day of August, 2012

**ORIGINAL APPLICATION No. 411/2012**

CORAM :

HON'BLE MR.JUSTICE K.S.RATHORE, JUDICIAL MEMBER  
HON'BLE MR.ANIL KUMAR, ADMINISITRATIVE MEMBER

Hansraj Meena son of Shri Ratan Lal aged about 51 years, by caste Meena, resident of Dubbi Banas, P.S. Mantown, District Sawaimadhopur (Rajasthan), working as SDOT, Boli Sawaimadhopur.

... Applicant

(By Advocate : Mr. Ram Ratan Gurjar, Proxy to Mr. P.S. Sharma)

Versus

1. Union of India through Secretary, Ministry of Post & Telegraph, New Delhi.
2. Chairman and Managing Director, BSNL, 20, Ashoka Road, New Delhi.
3. Chief General Manager, BSNL, Sardar Patel Marg, Jaipur.
4. District Telecom Manager, BSNL, Sawaimadhopur.
5. D.E. Administration (TDM), Sawaimadhopur.

... Respondents

(By Advocate : -----)

**ORDER (ORAL)**

The applicant has filed this OA thereby praying for the following reliefs:-

- "(i) That the condition No. 1 and 2 of the order dated 19.06.2010 (Annexure A/1) may kindly be quashed and set aside and
- (ii) the respondents may kindly be directed to reinstate the applicant back in service by recalling the order of dismissal and reinstate him back on the post of driver w.e.f. 21.06.2004.
- (iii) further the respondents may be directed to pay all the arrears of salary and other incidental benefits w.e.f. 21.06.2004 alongwith the interest @ 18% P.A.



(iv) Any other relief which this Hon'ble Tribunal thinks fit in the facts and circumstances of the case may kindly be allowed in favour of the applicant."

2. Heard learned counsel for the applicant. He argued that his representation dated 30.01.2012 (Annexure A/8) and further reminder dated 16.03.2012 (Annexure A/9) are pending consideration before the respondents. Therefore, the respondents be directed to decide the same in accordance with the provisions of law.

3. In the interest of justice we deemed it just & proper to direct the respondents to decide the representation of the applicant dated 30.01.2012 (Annexure A/8) in accordance with the provisions of law expeditiously but not later than three months from the date of receipt of a copy of this order by passing a reasoned and speaking order. If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

4. With these observations, the OA is disposed of with no order as to costs.

*Anil Kumar*  
(Anil Kumar)  
Member (A)

*K.S.Rathore*  
(Justice K.S.Rathore)  
Member (J)

*AHQ*